

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. 137/2016**

**IN THE MATTER OF:**

Milap News Corporation Pvt. Ltd. .... Applicant/petitioner

**Order under Section 391 of the Companies Act**

**Order delivered on 13.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Shri R. VARADHARAJAN,**  
**Hon'ble Member(Judicial)**

For the Applicant/petitioner :  
For the Respondent :

**ORDER**

**C.A. No. 157(PB)/2017**

Application is allowed as prayed and corrections mentioned in prayers (a), (b) & (c) of the application shall be incorporated in the order dated 22.03.2017. The date of <sup>meeting</sup> hearing shall be 1<sup>st</sup> December, 2017. The earlier date of hearing 28.04.2017 is deemed to be cancelled. The corrected copy alongwith new date be issued today itself.

Application stands disposed of.

- Sd -

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

& - Sd -

**(R. VARADHARAJAN)**  
**MEMBER(JUDICIAL)**

13.10.2017  
V. Sethi